

**DIVISION BENCH**

**ITEM NO.131**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA NO.184/2024 IN CP (IB) No.124/ALD/2018**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 10<sup>th</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>JAMMU AND KASHMIR BANK LTD V/S KUSHAL INTERNATIONAL LTD</b>
<b>UNDER SECTION</b>	<b>7 IBC (IN LIQUIDATION)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Ranesh Singh Mankotia, with *: For the Liquidator*  
Sh. Abhishek Garg & Sh. Yash Gaiha, Adv.

Sh. Aditya Grover with Sh. Nilesh Tripathi *: For the Res./Auction Purchaser*  
& Sh. Anurag Sharma, Adv.

**ORDER**

**IA NO.184/2024**

Ld. Counsels representing the parties are present.

- 1.** Ld. Counsel representing the non-applicant/ respondent/ successful auction purchaser seeks and is granted one week time to ensure that the reply filed by him on the e-filing portal, is taken on record. The advance copy of the same has already been supplied to the Ld. Counsel representing the Liquidator.
- 2.** Let the matter be adjourned for 20<sup>th</sup> May, 2024, when other IAs are also listed.

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**

**10<sup>th</sup> May, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*